

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2365**  
(ANSWERED ON 20.03.2025)

**CORRUPTION PERCEPTIONS INDEX**

**2365. SHRI JAVED ALI KHAN:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government is aware that India's score on the Corruption Perceptions Index (CPI) 2024 has declined to 38 points, ranking 96th out of 180 countries, as per the Transparency International report;
- (b) the reasons identified by Government for this decline in India's CPI score over the last three years;
- (c) whether Government has undertaken any specific measures to improve transparency and reduce corruption in public administration, and if so, the details thereof; and
- (d) the steps being taken to ensure the effective utilization of climate change related funds and to prevent their misuse due to corruption, as highlighted in the report?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (d): No such Surveys were conducted by any agency at the behest of the Government of India. Further, the Government of India had not participated in any such exercise related to Corruption Perception Index.

However, the Government of India, in pursuance of its commitment to "Zero Tolerance Against Corruption" has taken several measures to combat corruption which, *inter alia*, include:

- i. Systemic improvements and reforms to provide transparent citizen-friendly services and reduce corruption. These, *inter alia*, include:
  - a) Disbursement of welfare benefits directly to the citizens under various schemes of the Government in a transparent manner through the Direct Benefit Transfer initiative.
  - b) Implementation of E-tendering in public procurements.
  - c) Introduction of e-Governance and simplification of procedure and systems.
  - d) Introduction of Government procurement through the Government e-Marketplace (GeM).
- ii. Discontinuation of interviews in recruitment of Group 'B' (Non-Gazetted) and Group 'C' posts in Government of India.
- iii. Invocation of FR-56(j) and AIS(DCRB) Rules, 1958 for retiring officials from service in public interest whose performance has been reviewed and found unsatisfactory.

- iv. The All India Services (Disciplinary and Appeal) Rules and Central Civil Services (Classification, Control and Appeal) Rules have been amended to provide for specific timelines in the procedure related to disciplinary proceedings.
- v. The Prevention of Corruption Act, 1988 has been amended on 26.07.2018. It clearly criminalizes the act of giving bribe and will help check big ticket corruption by creating a vicarious liability in respect of senior management of commercial organizations.
- vi. Central Vigilance Commission (CVC), through various orders and circulars recommended adoption of Integrity Pact to all the organizations in major procurement activities and to ensure effective and expeditious investigation wherever any irregularity/misconduct is noticed.
- vii. The institution of Lokpal has been operationalised by appointment of Chairperson and Members. Lokpal is statutorily mandated to directly receive and process complaints as regards alleged offences against public servants under the Prevention of Corruption Act, 1988.

In addition, the CVC as an apex integrity institution has adopted a multi-pronged strategy and approach to combat corruption, which encompasses punitive, preventive and participative vigilance.

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